

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 945 of 2020**

**IN THE MATTER OF:**

**Shailendra Singh**

**....Appellant**

**Vs**

**Nisha Malpani & Anr.**

**....Respondents**

**Present:**

**For Appellant: Mr. Abhishek Parmar and Mr. Sandeep S Tiwari,  
Advocates with Mr. Shailendra Singh.**

**For Respondents: Mr. Anurag Bhatt, Mr. Ashish Makhija and Mr.  
Ankur Gupta, Advocates with Ms. Nisha Malpani,  
RP for R-1.**

**Ms. Saahila Lamba, Advocate for R-2.**

**O R D E R**  
**(Through Virtual Mode)**

**10.12.2020:** Appellant has carried out necessary amendments in the appeal paper book and added IBBI as Party Respondent No. 2 as a sequel to the order dated 3<sup>rd</sup> November, 2020. Ms. Saahila Lamba, Advocate appears on behalf of Respondent No. 2 (IBBI). Shri Anurag Bhatt, Advocate appears on behalf of Respondent No. 1.

Let reply affidavit be filed by the Respondent No. 1 and Response/affidavit may be filed by Respondent No. 2 within two weeks. Rejoinder thereto, if any,

*Cont'd.../*

may be filed by the Appellant within two weeks thereof.

List these appeals 'for admission (after notice)' on **8<sup>th</sup> January, 2021**.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

**[Shreesha Merla]  
Member (Technical)**

*am/gc*